

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.201
Appeal No.132/ND/252/2024

IN THE MATTER OF:

HBN Homes Colonisers Private Limited	...	Appellant
Versus		
Registrar Of Companies	...	Respondent

Under Section 252(3)

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :
For the ROC : Adv. Jyoti Khurana, Adv. Aakash Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

No representation on behalf of the Applicant. Ld. Counsel for the ROC is present physically and submitted that they yet to receive the application from the Applicant. List this matter on **13.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)